

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:1274
ANSWERED ON:26.11.2001
COMPENSATION BY NLC FOR ACQUIRED LAND
M. DURAI

Will the Minister of COAL AND MINES be pleased to state:

- (a) whether the Government have provided compensation benefits/job opportunities for the family members of those whose lands were acquired by the Neyveli Lignite Corporation (NLC);
- (b) if so, the details of cases pending and the number of cases in which compensation benefits paid;
- (c) whether there is any difficulty for the NLC to provide job opportunities to the said persons; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR COAL AND MINES(SHRI RAVI SHANKAR PRASAD)

a) Compensation for acquired lands are being paid as per the provisions of the Land Acquisition Act. Under the Act, monetary compensation to the affected families are paid as fixed by the competent authority for different categories of land surrendered. Apart from this, NLC has an approved Rehabilitation Action Plan comprising of a physical resettlement package for those surrendering houses and an economic rehabilitation package comprising of self employment training, temporary employment, contract work etc. for land oustees.

b) Whenever land is acquired from private owners, the compensation towards the value of land and immovable property thereon is paid to the State Revenue Authorities for disbursement to the owner. Since 1977 compensation for 23,598 awardees has been remitted with government authorities. Out of the above 23,598 awardees, 9954 awardees have approached the courts for seeking enhanced compensation. As on 31.10.2001, 8368 of such cases have been settled and enhanced compensation paid. 1,586 cases are still pending in various courts for settlement.

c)&d) Yes, Sir. The number of job seekers is large as compared to the employment opportunities available, particularly as the educational background of the displaced persons do not match the requirement of skilled manpower. In addition difficulties are also experienced by NLC in the following areas:

- Cases where more than two persons are already employed in NLC, and are not eligible on "one in one family" norm.

- Splitting up of the property of the family and each Family Member seeking employment based on such split-up Awards while the norm is for main Awardee only.

- Claims for employment from persons other than dependants, even though they are not eligible, as per norms.

- Claims for small fragment of Land.